

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

CP No.50/2004 in
OA No.1874/2001

New Delhi this the 20th day of April, 2004.

Hon'ble Sh. V.K. Majotra, Vice-Chairman (A)
Hon'ble Sh. Shanker Raju, Member (J)



1. Ajmer Singh s/o Sh. Hawa Singh,
R/o H.No.22, Phase-IV, Prem Nagar,
Najafgarh, New Delhi-43.
2. G.N. Mishra s/o Sh. L.P. Mishra,
R/o Qtr. No.11, CPWD Enquiry Office,
Sector-III, Pushp Vihar,
New Delhi-110017.
3. Rajesh Kumar,
S/o Sh. Norata Ram,
R/o 61-A, DDA Flats,
Pocket 'C',
Shivam Enclave,
Delhi-32.

-Applicants

(By Advocate Ms. Shilpa Chauhan proxy for Sh. Naresh Kaushik)

- Versus -

K.N. Aggarwal,
Director General of Works,
CPWD, Nirman Bhawan,
New Delhi.

-Respondent

(By Advocate Shri S.M. Arif)

ORDER (ORAL)

Mr. V.K. Majotra, Vice-Chairman (A):

Learned counsel heard.

2. OA 1874/2001 was disposed of vide order dated 4.1.2002 (Annexure P-1) with the following directions to the respondents:

"Having regard to the reasons recorded and discussion made above, the OA is allowed directing the respondents to declare the results of LDCE, 1999 relating to all the 3.9.1991 notified vacancies of Assistant Engineers (Civil) vide notice dated 16.9.1998 and make appointments to the same extent in accordance with rules and laws applicable to the case, along with all consequential benefits, within a period of two months from the communication of this order. No costs."

3. On 24.3.2004, learned counsel of respondents had sought and was allowed three weeks' time to file reply affidavit and the case was listed for further consideration on 20.4.2004. The compliance affidavit has yet not been filed. Learned counsel for respondents Sh. S.M. Arif stated that respondents have taken effective steps towards implementation of directions of this Court inasmuch as a decision has been taken on 19.4.2004 by the respondents for creation of 22 supernumerary posts to accommodate applicants. Learned counsel states that respondents shall take a maximum time of two months to promote applicants in the LDCE quota and also accord consequential benefits to them. We have seen the official records produced by the learned counsel of respondents regarding creation of supernumerary posts.

4. Learned counsel of applicants stated that respondents have taken an inordinately long time for implementation of directions of this Court and that they should not be given any further time.

5. Taking cognizance of the substantial progress made by respondents towards implementation of directions of this Court, we intend according them two months time from now for promoting applicants and also granting consequential benefits.

6. The Contempt Petition is disposed of. Notice is discharged. In case respondents fail this

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(6)

time in implementing the above directions, applicants shall have liberty to revive this Contempt Petition.

Issue Dasti.

S. Raju

(Shanker Raju)
Member (J)

cc.

V.K. Majotra

(V.K. Majotra)
Vice-Chairman(A)

20.4.04